

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 49
IA No.01/2022, CA Nos.73, 74/2022 in
CP No.95/BB/2021

IN THE MATTER OF:

Mr. Parthasarathy Govindaraj ... Petitioner
Vs.
Mr. Amancharla Natarajan & Ors. ... Respondents

Order under Section 241(1)(a) of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Priyanka, Adv.
For the R-7 : Shri Saji P. John, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Petitioner stated that settlement between the Parties did not materialise and therefore she seeks time for advancing her arguments.
3. At the request, list the matter on **04.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna